

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-22(ND)/2018

IN THE MATTER OF:

Oriental Bank of Commerce

vs

M/s Shekhar Resorts Ltd. & Ors.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 7 IBC, 2016

Order delivered on 24.04.2019

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)

For the Petitioner/Applicant

For the RP

For the Corporate Debtor

: Mr. Saurabh Jain, Mr. Siddharth, Adv.

: Mr. Abhishek Anand, Adv. Mr. Tushar,

: Mr. Rakesh Kumar, Mr. Pranav, Ms. Chetna, Adv.

ORDER

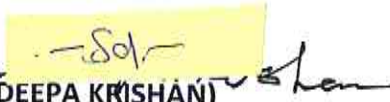
CA No. 427/C-III/ND/2018

Vide order dated 28.03.2019 a direction was issued by this Tribunal, in the circumstances stated in the order for R1,R2 and R4 to be produced by the concerned police authorities for which purpose Bailable warrants were issued. However neither the police authorities nor R1,R2 and R4 are present today before this Tribunal. Learned counsel for these respondents namely R1, R2 and R4 represents that an application seeking for the recall of warrant is proposed to be filed by these respondents. However it does not absolve the concerned police authorities or R1,R2 and R4 from appearing before this Tribunal on stated day. Learned counsel for these respondents seek for an indulgence and permit R1,R2 and R4 to be present personally before this Tribunal on the next date of hearing. It is also represented by learned counsel for these respondents that R3 will also be present on the said date as learned counsel represents that he is also appearing for R3 as well. In the

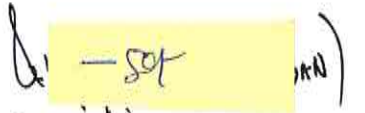
circumstances let R1 to R4 be personally present before this Tribunal on the next date which is fixed on 06.05.2019 without fail.

Upon notice, learned counsel for the RP is present and represents that an application in CA No. 254 of 2019 has been filed for the relief as sought for in the application against State Bank of India who is the sole respondent. Let notice be issued to State Bank of India and for this purpose, Dasti service permitted. Let reply/response be filed by the respondent in the said application within 10 days from today.

Post the matter on 06.05.2019.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Varinder Kumar


(R. VARADHARAJAN)
MEMBER (JUDICIAL)